

IMMEDIATE

F.No.- A. 35017/ 26 /2013 - Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs  
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North Block, New Delhi  
Dated, the 9<sup>th</sup> May, 2013

To

All Chief Commissioners / Directors General/ Commissioners in-charge under the Central Board of Excise and Customs.

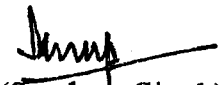
**Subject: Filling up of the post of Under Secretary/ Senior Technical Officer/ Technical Officer/ Senior Analysts in CBEC under the Revenue Headquarters - reg.**

Sir / Madam

I am directed to say that the eleven posts at the level of Under Secretary/ ten posts at the level of Senior Technical Officer/ fourteen posts at the level of Technical Officer/ two posts of Senior Analysts in CBEC under the Revenue Headquarters which are lying vacant are proposed to be filled up from amongst the suitable officers of IRS (C&CE) cadre. A list of vacancies is attached at Annexure-I. The eligibility criteria etc. are mentioned in the OM No. 50/108/98-Ad.I dated 9<sup>th</sup> April, 1999 (copy enclosed at Annexure II).

2. It is requested that the above vacancies may be circulated amongst all the eligible officers under your charge. The applications of the willing and eligible officers alongwith their bio-data may be sent to this office urgently, latest by 07.06.2013.

Yours faithfully,

  
(Sandeep Singh)

Under Secretary to the Govt of India  
Tele- Fax : 2309 5520

  
Encl: As above

Copy to:

- (i) The Website Manager, Directorate of Systems, New Delhi. It is requested that the above circular may be uploaded in the Department's Website.
- (ii) The Department of Revenue (Hqrs.), Shri Rajinder Kumar, US-Ad.I, North Block New Delhi.

Reminders

F.No.A-12026/10/2009-Ad.I  
Government of India  
Ministry of Finance  
Department of Revenue

Room No.54, North Block,  
New Delhi the 31<sup>st</sup> January, 2013.

OFFICE MEMORANDUM

Subject :- Intimation of vacancy position in the grade of Under Secretary, Sr. Technical Officer, Sr. Analyst/Technical Officer in different wings of the Central Board of Excise & Customs - Regarding.

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The undersigned is directed to report the following vacancies in the Under Secretary, Technical Officer, Sr. Technical Officer (STO) and Senior Analysts earmarked for the cadre of ~~IRS(C&CE)~~ in Central Board of Excise & Customs (CBEC) as detailed below which are lying vacant with effect from date mentioned in Col. 6 against them

Name of post	No. of sanctioned AND filled posts	Division/ Section/Cadre for which post earmarked	Cadre for which reserved	Officer /cadre occupied the post	Date from which post is vacant
1	2	3	4	5	6
	<b>POSTS</b>				w.e.f.
U.S	Sanctd.-19	CBEC-TRU	IRS(C&CE)	Vacant	11.05.12
	Filled- 08	CBEC-RA	IRS(C&CE)	Vacant	04.08.09
	Vacant-11	CBEC-CX.1	IRS(C&CE)	Vacant	03.08.12
		CBEC-CX.3	IRS(C&CE)	Vacant	11.04.12
		CBEC-Ser.Tax	IRS(C&CE)	Vacant	01.02.10
		CBEC-CX.6	IRS(C&CE)	Vacant	20.07.12
		CBEC-CX.7/PAC	IRS(C&CE)	Vacant	30.03.10
		CBEC-CX.8	IRS(C&CE)	Vacant	01.02.10
		CBEC-CX.8A	IRS(C&CE)	Vacant	04.08.09
		CBEC-L.C	IRS(C&CE)	Vacant	01.05.08
		CBEC-DBK	IRS(C&CE)	Vacant	29.08.12
ech. Officer	Sanctd.-12	CBEC-TRU	IRS(C&CE)	Vacant	11.05.12
	Filled -08	CBEC-TRU	IRS(C&CE)	Vacant	22.03.10
	Vacant-14	CBEC-TRU	IRS(C&CE)	Vacant	01.04.12
		CBEC-JC	IRS(C&CE)	Vacant	23.10.10
T. O	Sanctd.-08	CBEC-Judl.	IRS(C&CE)	Vacant	30.03.10
	Filled- 02	CBEC-Judl.	IRS(C&CE)	Vacant	04.07.11
	Vacant-06	CBEC-Judl.	IRS(C&CE)	Vacant	01.04.12

		CBEC-RA	IRS(C&CE)	Vacant	01.03.11
		CEEC-RA	IRS(C&CE)	Vacant	23.10.11
		CBEC-FT/IGD-	IRS(C&CE)	Vacant	2+Yrs old
	Sanctd.-04	CEIB	IRS(C&CE)	Vacant	2+Yrs old
	Filled- 00	CEIB	IRS(C&CE)	Vacant	2+Yrs old
	Vacant- 04	CEIB	IRS(C&CE)	Vacant	2+Yrs old
		CEIB	IRS(C&CE)	Vacant	2+Yrs old
Analysts	Sanctd.-02	CBEC-Legal	IRS(C&CE)	Vacant	01.05.09
	Filled- 00	CBEC-Legal	IRS(C&CE)	Vacant	23.01.10
	Vacant- 02				

AD.II Section is requested to nominate the eligible officers in order to fill up the above mentioned vacancies in the grade of Under Secretary, Technical Officer and Senior Analysts earmarked in the cadre of IRS(C&CE) in CBEC and send a panel of 12 eligible officers alongwith their HOP, clearance, vigilance clearance and CR Dossiers for selecting eligible officers to fill up four vacancies in the grade of Senior Technical Officer in CEIB.

*(Signature)*

(S. Bhowmick)

Undr Secretary to the Government of India

Shive Ratan Sharma,  
Deputy Secretary(Ad.II),  
Department of Revenue,  
North Block,  
New Delhi.

*15/11/13*  
*12/11/13*

Subject: *FDI*  
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IMPORTANT

F.No.50/108/98-Ad.I  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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New Delhi, the 9<sup>th</sup> April, 1999

OFFICE ORDER NO.77/99

Subject: Filling up the technical posts of Under Secretary, Deputy Secretary, Director & Joint Secretary in CBEC & CBDT - guidelines regarding.

While identifying certain posts of Under Secretary, Deputy Secretary, Director & Joint Secretary in the two Boards as technical, the Appointments Committee of the Cabinet decided that the Department of Revenue should lay down internal guidelines to regulate their tenure, etc. Accordingly, the following guidelines are issued:-

1. The eligibility of officers for holding posts of the level of Under Secretary and above is as given below:-

Level	Years of Service in Group 'A'	Remarks
(1)	(2)	(3)
Under Secretary	5	Officers should be drawing a basic pay of Rs.9,650/- or more in the pay scale of Rs.8000-13500.
Deputy Secretary	9	Officers should be drawing a basic pay of Rs.10,650 or more in the senior time-scale of service. However, an officer in the pay scale of Rs.14,300-18,300 (NFSG in their parent cadre) will be entitled to be designated as Director, personal to him, if he has completed 14 years of service in Group 'A'.

Director	14	Officers should be in the pay scale of Rs.14,300-18,300. (ie. those who have been granted NFSG in their parent cadre)
Joint Secretary	17	Officer should be drawing pay in the scale of Rs.18,400-22,400 (ie. Sr.Ad. Grade in his parent cadre)

2. The periods of tenure at different levels shall be as follows:

Under Secretary	—	3 years
Deputy Secretary	—	4 years
Director	—	5 years
Joint Secretary	—	5 years

3. Every officer shall revert at the end of his tenure on the exact date of completing his tenure. He will, however, have a choice to revert to his cadre on the 31<sup>st</sup> May previous to the date of the end of his tenure in case personal grounds such as children's education etc., necessitate such reversion. No extension after completion of the full tenure shall normally be allowed.

4. The period of training abroad undergone by officers, who were deputed while working in the deputation post, will not be excluded for the purpose of calculating the tenure.

5. In case of officers who underwent training in India, the complete period of training will be excluded for the purpose of calculating tenure in the following cases:

- i) Training at the National Defence College, New Delhi.
- ii) Training at the Defence Services Staff College, Wellington.



iii) Training at the Management Development Institute, Gurgaon for the National Management Programme.

iv) Training at the Institute of Public Administration, New Delhi for the APPA course. If the selection for the APPA course is towards the end of the tenure, the officer will get extension of tenure till the end of the course.

v) For an officer selected for the Jawahar Lal Nehru Fellowship, only half the period spent on the Fellowship will be counted towards the tenure.

6. Officers at the level of Joint Secretary having one year or less for superannuation at the end of their tenure need not be reverted to their parent cadres and they can be given extension of tenure till they superannuate.

7. Officers left with a balance tenure of less than a year on return from posting abroad or foreign service shall be reverted to their parent cadres.

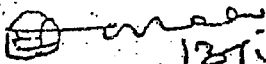
8. Orders of premature reversion to their respective cadres may be issued:-

a) in cases where the officers want to avail the benefits of promotion in their cadres;

b) in cases of compassionate/personal grounds where the officer has a balance tenure of six months or less left.

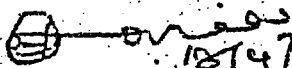
9. Intervals between postings on deputation, i.e., cooling off period will be three years.

10. Any leave taken by the officer on completion of tenure will not be counted towards cooling off period. In other words, this period will be reckoned from the date the officer reports for duty to the Cadre authority.

  
 12147 98  
 (H.M. Choudhury)  
 Director (Hqrs. Admn.)

Copy to:

- 1) PPs to F.M./ /Secy.(Rev.)/Chairman, CBDT/Chairman, CBEC/All Members of CBEC and CBDT/DG (NCB)/DG(CEIB).
- 2) Joint Secretary (CBEC-Admn.)/Joint Secretary (CBDT-Admn.).
- 3) AdII/Ad.VI/SO(Per.)/AdIA/AdIB.
- 4) Officer Order collection/All dealing hands in AdI Section/Spare copies..10.

  
 12147 98  
 (H.M. Choudhury)  
 Director (Hqrs. Admn.)